

(14)

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 08/01/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : CP/682/IB/2017  
NAME OF THE PETITIONER : ARIES  
NAME OF THE RESPONDENT : BAFNA PHARMACEUTICALS LTD  
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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1) R. Kannan

P. c. s. for  
Bafna Pharmaceuticals  
Ltd.

R. Kannan

P. M. V.

2) P. MANO  
RAJAN

Counsel for  
Applicant

**ORDER**

Counsels for both the parties are present. Counsel for the Corporate Debtor submitted that a few invoices have not been provided. So the total outstanding debt is not acceptable due to lack of documents. Counsel for the Operational Creditor is directed to make available all the invoices to the Corporate Debtor and the Corporate Debtor shall consider the same and submit the report to this Bench by next date of hearing along with schedule for payment of the outstanding debt by bringing one DD in order to show the bona-fide.

In the meantime, Counsel for the Applicant is directed to negotiate the interest part with the Corporate Debtor. Put up on **18.01.2018 at 10.30 A.M.**

- sd -  
(CH. MOHD SHARIEF TARIQ)  
MEMBER (JUDICIAL)

ghk